GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4563
ANSWERED ON:19.12.2014
CRIMINAL ACTIVITES IN ORPHANAGES
Gaikwad Dr. Sunil Baliram;Shekhawat Shri Gajendra Singh

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note of the atrocities/cruelties including criminal activities within the orphanages;
- (b) if so, the details thereof; State/UT-wise;
- (c) the steps taken/proposed to be taken by the Government to curb such activities; and
- (d) the criteria laid down by the Government for registration of orphanages in the country?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

- (a) & (b): The National Commission for Protection of Child Rights (NCPCR) has reported that it has not conducted any specific study on the atrocities/ cruelties in Child Care Institutions (CCIs), however it has registered 31 complaints of exploitation and abuse of children in CCIs including Children Homes and Specialised Adoption Agencies (SAAs) during the last three years and current year. The State/UT- wise details are annexed.
- (c) & (d): The Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act) and Central Model Rules framed thereunder provide for monitoring, inspection, standards of care and measures that may be taken by the State Governments/UT Administrations to address any reported instance of atrocities/cruelties including criminal activities within the CCIs. The Ministry of Women and Child Development has been urging the State Governments/UT Administrations from time to time to identify and register all child care institutions, so as to ensure that standards of care can be monitored. In response to complaints received at national level, NCPCR makes recommendations to the State Governments/UT Administrations for taking appropriate action. Section 34 (3) of the JJ Act lays down that all CCIs whether State Government run or those run by voluntary organisation for children in need of care and protection be registered under the Act.